

**Through Video Conference**

**W. P. No. 5333 (W) of 2020**

**In re : Letter of Sri Ashoke Kr. Dhandania**

**With**

**W. P. No. 5337 (W) of 2020**

**Pankaj Kr. Sarkar**

**Vs**

**State of West Bengal & Others**

Mr. Ashoke Kr. Dhandania...for the Petitioner.  
in W. P. No.5333 (W) of 2020.

Mr. S. Chatterjee ....for the Petitioner.  
in W. P. No.5337 (W) of 2020.

Mr. Anand Farmania...for Bar Council of W.B.

We have considered the letters, which have been registered as Public Interest Litigation as also the writ petition that has been filed as a Public Interest Litigation.

The petitioners have invoked the provisions of the West Bengal Advocates' Welfare Fund Act, 1991 and the West Bengal Advocates' Welfare Corporation Act, 2012.

The main prayer is for a direction on the respondent authorities to frame a scheme for granting financial assistance to the learned lawyers who may require such assistance in view of the fact that work in the Courts has come to a standstill.

Registrar General is directed to issue notice to all the respondents through email.

Post the matter on 23.04.2020 at 11.30 a.m.

Learned Advocate appears for the Bar Council of West Bengal and submits that copy of the writ petition has not been served on them.

Let a copy of the writ petition be served by the petitioner on the Bar Council of West Bengal in course of the day.

The Bar Council shall respond to the allegations made in the writ petition by the next date by filing affidavit.

***(Thottathil B. Radhakrishnan, C.J.)***

***( Arijit Banerjee, J.)***

